

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 24<sup>th</sup> day of June, 2020.**

**E. Bail No.208/2020.**

Yuvaraj @ Dani, 28/20,  
S/o.Kumar,  
M.G.R.Nagar,  
Magaral Koduvalli Post,  
Thiruvallur Tk., & Dt.

... Petitioner/Accused.

-VS-

Represented by the Inspector of Police,  
Maruvathur P.S.  
Cr.No.22/2020.  
Offence U/S.392 IPC.

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiruvalargal.A.P.Swamy, P.Krishna Arjun, S.Mohamed Ismail and V.Vijayan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

The petitioner was granted bail by this Court in E.Bail No.118/2020 on 04.06.2020 with some conditions. One such condition is that the petitioner shall appear before the respondent police weekly once at 10.00 a.m. until further orders.

2. Now the petitioner has come forward with this petition seeking modification of the said condition.

3. Heard both sides.

4. Learned counsel for the petitioner submits that the petitioner is now at Chennai and the Tamil Nadu Government imposed 144 lockdown at Chennai and therefore, he was unable to comply the condition. Further the learned Counsel for the petitioner submitted that the petitioner is a daily labour and bread winner of his family. Hence prayed to modify the condition.

On the reply filed by Sub-Inspector of Police, Maruvathur P.S. stated that on 04.06.2020, bail was granted and the condition has been imposed by the Court that the petitioner signed weekly once at 10.00 a.m. As on date, the petitioner has not followed the conditions. The petitioner Counsel argued that now the petitioner is at Chennai due to 144 in Chennai, Thiruvallur, Chengalpattu, Kanchipuram Districts, the petitioner was not able to obey the conditions and the petitioner is only bread winner of the family and difficult to follow this condition regularly and seeking modify the condition at any Court in and around District of Chennai, Thiruvallur, Chengalpattu, Kanchipuram. On available records, the petitioner having 9 previous cases in this district. Moreover he was not followed the condition single day. Considering the same, this petition is dismissed.

Pronounced by me through email, this the 24<sup>th</sup> day of June, 2020.



Principal District and Sessions Judge,  
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 24<sup>th</sup> day of June, 2020.**

**E. Bail No.213/2020.**

1. Jayachandiran, 38/20, (A-3),  
S/o.Muthusamy,  
Vannarampoondi, V.Kalathur Village,  
Veppanthattai Taluk, Perambalur District.
2. Ramalingam, 62/20, (A-4),  
S/o.Oomaya Gownder,  
Thiruvalandurai Village,  
Veppanthattai Taluk, Perambalur District.
3. Ravi, 52/20, (A-5),  
S/o.Palanimuthu,  
V.Kalathur Village,  
Veppanthattai Taluk, Perambalur District.
4. Ragupathy, 54/20, (A-6),  
S/o.Muthusamy,  
Maravanatham Village,  
Veppanthattai Taluk, Perambalur District.
5. Rengasamy, 67/20, (A-7),  
S/o.Palani,  
Thiruvalandurai Village,  
Veppanthattai Taluk, Perambalur District.

6. Subbulakshmi, 60/20, (A-8),  
W/o.Govindaraj,  
V.Kalathur Village,  
Veppanthattai Taluk, Perambalur District.

7. Meenakshi, 50/20, (A-9),  
W/o. Ramasamy,  
Mettu Maravanatham Village,  
Veppanthattai Taluk, Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
Perambalur P.S,  
CCIW Cr.No.01/2020,  
Offence U/S.408, 477A and 109 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of c-bail by Thiru.R.Muthamilselvan, Advocate for the petitioners and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

### **ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioners for the offence U/S.408, 477A and 109 IPC.

The learned Counsel for the petitioners submitted that the alleged date of occurrence was on 01.01.2013 to 31.12.2018 and the FIR was registered on 24.03.2020 and the petitioners are board of directors in the Co-operative Society and case was falsely registered against them by the respondent police and they have not committed any such alleged offence and they have been falsely implicated in this case and the amount of Rs.1,61,000/- was collected by A1 and handed over to the society and receipt

was enclosed for perusal and if they are released on anticipatory bail, they will ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and undertake to pay the court fee at the time of surrender and they have not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are seeking for anticipatory bail.

The learned Public Prosecutor stated in his reply that the investigation is not yet completed, A1 and A2 arrest is required and remaining amount is not yet recovered from the accused. If anticipatory bail is granted, they may absconded and strongly opposed for granting bail.

The petitioners Counsel argued that A1 is the Secretary, A2 is the writer, A3 to A9 are board of directors and the 1<sup>st</sup> accused has committed the offence and the petitioners are falsely implicated in this case and Rs.1,61,000/- was collected by A1 and handed over to the Society hence anticipatory bail may be considered.

On perusal of the records, the petitioners are board of directors in the Co-operative Society and misappropriated Rs.4,50,000/- along with other members. The case has been registered against 9 accused including the petitioners. The investigation is very earlier stage. Considering the strong objections of the learned Public Prosecutor, this petition is dismissed.

Pronounced by me through mail, this the 24<sup>th</sup> day of June, 2020.

*Ash*  
*24/6/20*

Principal District and Sessions Judge,  
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 24<sup>th</sup> day of June, 2020.**

**E. Bail No.223/2020.**

Vickki @ Vikneshwaran, 26/20, (A-3),  
S/o.Selvaraj,  
North Street,  
Perambalur Tk., & District.

... Petitioner/Accused.

-VS-

Represented by the Inspector of Police,  
Perambalur P.S.  
Cr.No.1639/2020.  
Offence U/S.399 IPC,

... Respondent/Complainant.

\* \* \* \* \*

This petition coming on this day before me for order in the form of e-bail by Thiru.S.Jeevanandham, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.399 IPC.

The learned Counsel for the petitioner stated that the petitioner has not committed any such offence and he has been falsely implicated and earlier bail application was dismissed by this Court in E-Bail No.176/2020 dated 18.06.2020 and weapons was seized and the investigation almost over and if he is released on bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or

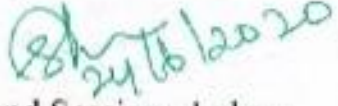
evade justice in any manner and undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor stated in his reply that the occurrence took place in the town for the revenge they were joined together and conspiring at the time of police, the persons are left, A1 to A4 were arrested and other accused were absconded and 7 previous cases are pending as against the accused if he is released on bail, law and order problem will be create in the town, investigation is not yet completed and earlier bail application was dismissed on 18.06.2020 and there is no change of circumstances hence petition may be dismissed.

The petitioner's Counsel has argued that it is a put up case and there is no occurrence took place and the petitioner is in judicial custody for the past 15 days and custody days of the accused may be considered.

On perusal of records, the occurrence took place on 10.06.2020 and the case has been registered on the same day. The petitioner having 7 previous cases, one 302 ended in acquittal and 110 Cr.P.C. initiated against the accused. The learned Public Prosecutor strongly opposed for granting bail that the investigation is not yet completed. Considering the above facts and circumstances, the earlier bail dismissed on 18.06.2020, there is no change of circumstances and investigation is not yet completed. Hence, this petition is dismissed.

Pronounced by me sent through email, this the 24<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S.Subadevi, B.A., B.L., M.B.A,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 24<sup>th</sup> day of June, 2020.**

**E. Bail No.224/2020.**

Kavitha, 35/20,(A-1),  
W/o.Venkatesan,  
Kattukottagai,  
Selvanathapuram,  
Prammadesam, Veppanthattai Tk.,  
Perambalur District.

... Petitioner/Accused.

-vs-

Represented by Sub-the Inspector of Police,  
Mangalamedu P.S.  
Cr.No.964/2020.  
Offence U/S.294(b), 323, 506(ii) IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.E.Valluvannambi, S.Chellaiah and P.Elamaiselvan, Advocates for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 438 of Cr.P.C. for grant of anticipatory bail to the petitioner for the offence U/S.294(b), 323, 506(ii) IPC.



The learned Counsel for the petitioner submitted that the alleged date of occurrence was on 31.05.2020 and the FIR was registered on 01.06.2020 and there is a family dispute between the petitioner/ accused and the defacto complainant, a false case was registered against the petitioner and she has not committed any such alleged offence and she has been falsely implicated in this case and if she is released on anticipatory bail, she is ready to furnish sufficient sureties and to abide the conditions which are imposed by this Court and undertake to pay the court fee and she has not filed any anticipatory bail application before the Hon'ble High Court of Madras and hence the accused are seeking for anticipatory bail.

The learned Public Prosecutor stated in his reply that the investigation is not yet completed and arrest is required and if anticipatory bail is granted, she will tamper the witnesses and will absconded and strongly opposed for granting anticipatory bail.

The petitioner's Counsel argued that it is a false case and the co-accused was already released on bail and nobody has been hospitalised in this case.

On perusal of the available records, the occurrence took place on 31.05.2020 and the FIR was registered on 01.06.2020. There is a family dispute between the parties. There is no serious objection on the side of the learned Public Prosecutor. Considering the same, this Court granting anticipatory bail on conditions:

Accordingly, (i) that the petitioner/accused shall in the event of her arrest or surrender before the learned District Munsif -cum- Judicial Magistrate, Veppanthattai concerned be released on anticipatory bail on executing a bond each for Rs.10,000/-with two sureties each for a like sum to the satisfaction of the learned District Munsif -cum- Judicial Magistrate, Veppanthattai and on further condition that

(a) the sureties shall affix their photographs and Left Thumb impression in the surety bond and the Magistrate may obtain a copy of their Aadhar Card or Bank Pass Book to ensure their identity.

(b) the petitioner shall report before the respondent police daily at 10.00 a.m. until further orders.

(c) the petitioner shall not tamper with evidence or witness either during investigation or trial.


(d) the petitioner shall not abscond either during investigation or trial.

(e) On breach of any of the aforesaid conditions, the learned Magistrate/Trial Court is entitled to take appropriate action against the petitioner in accordance with law as if the conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in **P.K. Shaji Vs. State of Kerala [(2005) AIR SCW 5560]**.

(f) If the petitioner thereafter absconds, a fresh FIR can be registered under Section 229-A IPC,

(g) that the petitioner/accused shall surrender before the learned District Munsif-cum-Judicial Magistrate, Veppanthattai on or before 30.06.2020 or else the anticipatory bail granted to her shall stand automatically cancel.

Pronounced by me through mail, this the 24<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**Copy to:**

1. The District Munsif -cum- Judicial Magistrate, Veppanthattai.
2. The Public Prosecutor, Perambalur.
3. The Sub-Inspector of Police, Mangalamedu P.S.
4. The Advocate for the petitioner.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,  
PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,  
Principal District and Sessions Judge,  
Perambalur.**

**Wednesday, this the 24<sup>th</sup> day of June, 2020.  
E. Bail No.226/2020.**

Ayyanar, 21/20, (A-4),  
S/o.Vishwanathan,  
Alambadi Road,  
Perambalur.

... Petitioner/Accused.

-vs-

Represented by the Inspector of Police,  
Perambalur P.S.  
Cr.No.1632/2020.  
Offence U/S.302 IPC.

... Respondent/Complainant.

This petition coming on this day before me for order in the form of e-bail by Thiru.R.Thirumalai, Advocate for the petitioner and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

**ORDER**

This petition has been filed U/s 439 of Cr.P.C. for grant of bail to the petitioner for the offence U/S.302 IPC.

The learned Counsel for the petitioner stated that the alleged date of occurrence was on 07.06.2020 and FIR was registered on the same day and the petitioner/accused was remanded on 09.06.2020 and the petitioner is no way connected with the offence and the petitioner/accused name was not found in the


FIR and if he is released on bail, he will be ready to furnish sufficient sureties and he will abide the conditions which are imposed by this Court and he will not abscond or tamper the witness or evade justice in any manner and undertake to pay the court fee and he has not filed any bail application before the Hon'ble High Court of Madras and hence the accused is seeking for bail.

The learned Public Prosecutor stated in his reply that the investigation is not yet completed and confession statement of A1, the petitioner was arrested, viscera report is yet to be received and if he is released on bail, law and order problem will be create and strongly opposed for granting bail.

The petitioner's Counsel argued that the petitioner name was not found in the FIR and there is no such averments in the FIR and the petitioner is falsely implicated in this case.

The learned Public Prosecutor has argued that based on the confession statement of co-accused, the petitioner implicated in this case. A careful consideration that the occurrence took place on 07.06.2020, the petitioner was remanded on 09.06.2020 and the investigation is very earlier stage. Hence this petition is dismissed.

Pronounced by me and sent through email, this the 24<sup>th</sup> day of June, 2020.

  
Principal District and Sessions Judge,  
Perambalur.

**IN THE COURT OF PRINCIPAL DISTRICT & SESSIONS JUDGE,**  
**PERAMBALUR.**

**Present: Tmt.S. Subadevi, B.A., B.L.,M.B.A.,**  
**Principal District and Sessions Judge,**  
**Perambalur.**

**Wednesday, this the 24<sup>th</sup> day of June, 2020.**

**E. Bail No.227/2020.**

1. Sammandham @ Chandran, 42/20, (A-1),  
S/o.Arumugam.
2. Abirami, 35/20, (A-2),  
W/o.Sammandham.
3. Sabapathi, 45/20, (A-3),  
S/o.Arumugam.
4. Kumar, 50/20, (A-4),  
S/o.Arumugam.
5. Rajendhiran, 54/20, (A-5),  
S/o.Arumugam.
6. Barathi, 38/20, (A-6),  
S/o.Arumugam.
7. Arulmani, 47/20, (A-7),  
W/o.Kumar.
8. Mallika, 48/20, (A-8),  
W/o.Rajendhiran.
9. Priya, 33/20, (A-9),  
W/o.Barathi.

10. Anbuselvi, 45/20, (A-10),  
W/o.Periyasamy.

11. Arumugam, 75/20, (A-11),  
S/o.Muthan.

12. Chinnapillai, 65/20, (A-12),  
W/o.Arumugam.  
All are residing at  
Athiyur Village,  
Kunnam Taluk,  
Perambalur District.

... Petitioners/Accused.

-vs-

Represented by the Inspector of Police,  
Mangalamedu P.S.  
Cr.No.990/2020.

... Respondent/Complainant.

Offence U/S.147, 148, 294(b), 323, 324, 355, 506(ii) IPC r/w Section 4 of TNPHW  
Act, 2002.

This petition coming on this day before me for order in the form of e-bail by Thiruvargal.S.Ramesh and K.Prabudevan, Advocates for the petitioners and the Public Prosecutor for the State and upon perusing the petition and other records, this Court has delivered the following...

### **ORDER**

This petition has been filed U/s 438(ii) of Cr.P.C. for modification of conditions.

The learned Counsel for the petitioners submitted that this Court already granted bail in E Bail No.162/2020, dated 17.06.2020 with conditions that the petitioners/accused shall execute a bond for Rs.10,000/- with one blood surety and one ordinary surety each for a like sum each to the satisfaction of the learned Judicial Magistrate, Additional Mahila Court, Perambalur on or before 23.06.2020. All the petitioners/accused persons are same family and the case was foisted all of

them therefore, they have not executed blood surety in time. Hence prays to modify the earlier conditions imposed by this Court.

The learned Public Prosecutor has not raised any serious objection. The contention of the petitioner are that all the petitioners are same family and blood relatives. So, blood surety cannot be produced. Considering the same, the condition of one blood surety hereby modified and the remaining conditions are followed as mentioned in E.Bail No.162/2020, dated 17.06.2020 on or before 30.06.2020.

Pronounced by me through E mail, this the 24<sup>th</sup> day of June, 2020.

*[Handwritten signature]*  
24/6/2020

Principal District and Sessions Judge,  
Perambalur.

**COPY TO:**

1. The Judicial Magistrate, Additional Mahila Court, Perambalur.
2. The Public Prosecutor, Perambalur.
3. The Inspector of Police, Mangalamedu P.S.
4. The Advocate for the petitioners.